Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 20.12.2012

The meeting No.37/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 20.12.2012 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.37/AM-13 dated 20.12.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 37/84-ALC3/2012 MEETING DATE : 20.12.2012

		1 - 7	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected
	HQ File :01/84/050/00283/AM13/	RLA File :52/24/040/00019/AM13/	Lic.No/Date:5210038907	

l	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the import			
	items are both yarn and fabric, which cannot be allowed for the same export product. In view of above, the Committee was			
	unable to finalise the norms and constrained to reject the case.			
	RLA may take suitable consequential action accordingly.			

				Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected	
		HQ File :01/84/050/00236/AM13/	Lic.No/Date:0410139323 30.08.2012			
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 06.12.2012 so far. In view of above, the				
		Committee was unable to finalise the norms and constrained to reject the case.				
RLA may take suitable consequential action accordingly.						

	Case No.:7/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected
	HQ File :01/84/050/00253/AM13/	RLA File :35/24/040/00010/AM13/	Lic.No/Date:3510039250 12.09.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.10.2012 so far. In view of above, the			
	Committee was unable to finalise the norms and constrained to reject the case.			
	RLA may take suitable conseque	ential action accordingly.		

	1	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
HQ File :01/84/050/00293/AM13/	RLA File :05/23/040/00218/AM13/	Lic.No/Date:0510334675	Defer Date:

4	13.09.2012 03.01.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application	n
	set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee decided to await the same and defer the	1e
	ease for re-listing on 03.01.2013.	

	Case No.:4/29/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Rejected
	HQ File :01/84/050/00250/AM13/	RLA File :04/24/040/00129/AM13/	Lic.No/Date:0410139872 20.09.2012	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and has not submitted requisite information/details called for vide DGFT's letter dated 06.12.2012 Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.				* *

	Case No.:1/30/84-ALC3/2012		Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Approved
6	HQ File :01/84/050/00256/AM13/		Lic.No/Date:0410140342 09.10.2012	
	Decision: The Committee considere	d the case as ner agenda alongwith	other relevant naners and oh	served that the

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.36/AM-13 held on 13.12.2012 and approved the same.

	1 -		Status: Deferred
HQ File :01/84/050/00247/AM13/	RLA File :07/24/040/00292/AM13/	Lic.No/Date:0710091364	Defer Date:

7	7			12.10.2012	17.01.2013
		Decision: The Committee considere	d the case as per agenda alongwith	other relevant papers and	observed that the

information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 17.01.2013.

112 10 2012

	Case No.:5/32/84-ALC3/2012	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
8	HQ File :01/84/050/00291/AM13/	Lic.No/Date:0510338585 07.11.2012	Defer Date: 17.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 17.01.2013.

II I	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	00 10 0010	Status: Approved
HQ File :01/84/050/00352/AM13/		Lic.No/Date:0510338785 09.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Top in 65% Polyester 35%	4500 Nos.	65% Polyester 35% Cotton	5092 Sq.
	Cotton solid dyed woven fabric,		solid dyed woven fabric,	meter
	GSM-117+/-10% (Variation),		GSM-117+/-10% (Variation)	
	Style No. 346250/567901			

The GSM should match in both import and export.

117 01 2012

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/37/84-ALC3/2012		Status: Deferred
HQ File :01/84/050/00353/AM13/		Defer Date: 17.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that it appears that the application has not been filled up correctly by the applicant firm. There is something wrong in filling up the application.

i) For the export item No.1, the quantity of import item is less than the quantity of export product.

ii) For the export item No.2, the rubber thread has been projected as 1.15 lakhs Kgs., which is unrealistic.

iii) Same anomaly exists for other import items vis-a-vis export items. Further the content of import items in export product 2, 5, 6 & 7 has not been given.

In view of above, the Committee was unable to compute the requirement of inputs asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.

		Case No.:28/35/84-ALC3/2012			Status: Deferred	
11	1	HQ File :01/84/050/00322/AM13/			Defer Date: 10.01.2013	
		Desirien. The Committee considered the core of money and clause with other relevant money and charge differ core is under				

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under ||

110

examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.01.2013.

Case No.:37/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	20.12.2012	Status: Approved
HQ File :01/84/050/00331/AM13/		Lic.No/Date:0510339052 16.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/98/2011-12/Hos., dated 18.12.2012 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
	1.	Ladies' Dress made of 100%	1000 Nos.	100% Polyester dyed woven	3.15	Sq.
		Polyester dyed woven fabric,		fabric, GSM-105+/-10%	meter	per
		GSM-105+/-10%, Style:			piece	
		TAMARA-SW302WD02				
	2.	Ladies' Blouse made of 100%	325 Nos.	100% Polyester dyed woven	3.10	Sq.
$\ $		Polyester dyed woven fabric,		fabric, GSM-40+/-10%,	meter	per
		GSM-40+/-10%, Style:			piece	
		JUSTINE-SW304WB13				
	3.	Ladies' Blouse made of 100%	1100 Nos.	100% Polyester printed	3.65	Sq.
		Polyester printed woven fabric,		woven fabric, GSM-78+/-	meter	per
		GSM-78+/-10%, Style: DIANA-		10%,	piece	
		SA302WB15/ DIANA-				
		SW302WB15				
	4.	Ladies' Blouse made of 100%	1280 Nos.	100% Polyester printed	1.65	Sq.
		Polyester printed woven fabric,		woven fabric, GSM-90+/-	meter	per
		GSM-90+/-10% & 100%		10%,	piece	

Polyester printed woven fabric,	100%	Polyester	printed	1.50	Sq.
GSM-78+/-10%, Style:BILLY-	woven	fabric, GS	M-78+/-	meter	per
SA302WB16/BILLY-	10%,			piece	
SW302WB16				•	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:38/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	20.12.2012	Status: Approved
HQ File :01/84/050/00332/AM13/	RLA File :05/23/040/00330/AM13/	Lic.No/Date:0510339051 16.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/99/2011-12/Hos., dated 20.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies' Blouse made of 100%	1730 Nos.	100% Polyester printed	2.32 Sq.
	Polyester printed woven fabric,		woven fabric, GSM-78+/-	meter per
	GSM-78+/-10%, Style: Krissy-		10%	piece
	SA303WB12/Krissy-			
	SA303WB12			
2.	Ladies' Dress made of 100%	794 Nos.	100% Polyester printed	3.90 Sq.
	Polyester printed woven fabric,		woven fabric, GSM-85+/-	meter per
	GSM-85+/-10%, Style: Blakely-		10%,	piece
	SW302WD07			
3.	Ladies' Blouse made of 100%	950 Nos.	100% Polyester printed	3.05 Sq.
	Polyester printed woven fabric,		woven fabric, GSM-85+/-	meter per

13

	GSM-85+/-10% & 100%		10%,	piece	
	Polyester dyed woven fabric,		100% Polyester dyed woven	0.40	Sq.
	GSM-85+/-10%, Style:		fabric, GSM-85+/-10%,	meter	per
	CAMILA-SW302WB14			piece	
4.	Ladies' Blouse made of 100%	1500 Nos.	100% Polyester printed	3.90	Sq.
	Polyester printed woven fabric,		woven fabric, GSM-85+/-	meter	per
	GSM-85+/-10% & 100%		10%,	piece	
	Polyester dyed woven fabric,		100% Polyester dyed woven	0.79	Sq.
	GSM-85+/-10%,		fabric, GSM-85+/-10%,	meter	per
	Style:WITHERBEE-			piece	
	OW302WB05/ WITHERBEE -				
	SW302WB13				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/37/84-ALC3/2012		Party Name: SR	F LIMITED	Meet No/Date:37/84-ALC3/2012 20.12.2012		Status: Approved
	HQ File :01/84/050/00350/AM13/		II II		Lic.No/Date:0410141216 21.11.2012		
	Decision	: The Committee considered	the case as p	oer agenda alongwith otl	her relevant	papers and went thre	ough the details
	II	in this case. Accordingly, C			o ratify the	Advance Authorizati	on issued in this
	case, takii	ng cue from SION A-2398 a	nd A-2821, a	s detailed below:-			_
	S.No.	Export Product	Export	Import item		Quantity allowed	
			Quantity				
14	1.	Synthetic fabrics, 840	2,50,000	Polyester Chips		2,72,829 Kgs.	
		Denier and above	Kgs.	Spin finish oil		2363 Kgs.	
		Polyester Fabric (EE),		V.P. Latex		16,250 Kgs.	
		Dipped Belting Fabric,		Resorcinol		1750 Kgs.	

Casabond/Vulcabond-E/ Isobond	Rubberised Text	e Formaldehyde	2500 Kgs
PC43)	Fabrics.		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/37/84-ALC3/2012	Meet No/Date:37/84-ALC3/2012 20.12.2012	Status: Deferred
HQ File :01/84/050/00354/AM13/	Lic.No/Date:1310041503 23.11.2012	Defer Date: 17.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the requirement of import product for hand bags and shopping bags separately. Further, the samples of both the export product to assess the requirement of import product has not provided by the applicant firm in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.

II I		20 12 2012	Status: Approved
HQ File :01/84/050/00351/AM13/		Lic.No/Date:0210183933 27.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Woollen blended yarn containing	75.00 Kgs.	Wool Tops	78.770 Kgs.
	wool and silver filament (Grey/dyed),			
	Wool: 72.00 Kgs., Silver Filament:		Metallised yarn	3.015 Kgs.
	3.00 Kgs. 18 NM to 84 NM		Silver Filament	(Including ½ %

	Singleply/Doubleply/Multipleply	Yarn)	wastage))	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

MANUAL AGENDA CASES

(17)

Case No.625	M/s Richa & Co., New Delhi	
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/242/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510335623 dated		
25.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample, measurement chart and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies' Dress made of 100%	385 Nos.	100% Silk dyed	847 Sq. meter (@
	Silk dyed woven fabric, GSM-		woven fabric, GSM-	2.20 sq. meter per
	43+/-10% (as shell) with 100%		43+/-10%	piece)
	Polyester dyed woven fabric (as		100% Polyester dyed	578 Sq. meter (@
	lining), GSM-85+/-10%, Style:		woven fabric, GSM-	1.50 Sq. meter per
	C211619531		85+/-10%	piece)
2.	Ladies' Skirt made of 100% Silk	245 Nos.	100% Silk dyed	429.00 Sq. meter
	dyed woven fabric, GSM-43+/-		woven fabric, GSM-	(@ 1.75 Sq. meter
	10% (as shell) with 100%		43+/-10%	per piece)
	Polyester dyed woven fabric,		100% Polyester dyed	331 Sq. meter
	GSM-85+/-10 (as lining) &		woven fabric, GSM-	-
	100% Silk Organza dyed woven		85+/-10	

	fabric, GSM-24+/-10% (as lining), Style: C210379630		100% Silk Organza dyed woven fabric, GSM-24+/-10%	363 Sq. meter
3.	Ladies' Top made of 100% Silk dyed woven fabric, GSM-43+/-10% (as shell) with 100%	390 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%,	429 Sq. meter (@ 1.10 Sq. meter per piece)
	Polyester dyed woven fabric, GSM-85+/-10% (as lining) Style: C210003531		100% Polyester dyed woven fabric, GSM-85+/-10%,	328 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.626 M/s Texstyles, Noida		
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/125/AM-07/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510183956 dated		
02.06.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(19)

Case No.627	M/s Radiant Exports, New Delhi	
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/358/AM-13/DES-V	
Ratification of input output norms against Advance Authorisation No.0510334020 dated 07.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(20)

Case No.628	M/s Neocorp International Ltd., Dhar	
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/419/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.1110026880 dated 24.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the export product is not produced from manmade fabric. Hence, classification of export product under chapter 63 of ITC(HS) code is not tenable. For subsequent applications, the Committee further felt that export product is plastic item. The applicant firm is advised to treat the export product under chapter 39 of the ITC(HS) code and apply to the concerned Norms Committee. However, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. dated 17.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PP Woven Jumbo Bags Milky	1000.000	P.P. Granules	931.700 MT
	Neocon Brand	MT	LLDPE Granules	82.500 MT
			Additive Master Batch U.V.	22.000 MT
			Stabilizer	
			Ethyl Vinyl Acetate	52.800 MT
			Additive coloured Master	11.000 MT
			Batch	
			P.P. Granules for packing	As per packing
			material	policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.629	M/s East End Silk Pvt. Ltd., Kolkata	
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/320/AM-11/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No. 0210153529 dated		
13.01.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Sunil Kumar Jain present on behalf of the firm before the Committee. Mr. Jain presented the samples and test report of Central Silk Technological Research Institute of Central Silk Board before the Committee. The Committee observed that it is difficult to link test report of Central Silk Board and the waste actual imported by the applicant firm. Since the actual import and export have already taken place in this case, seeking report from Customs Department at the time of import is not feasible at this stage. Therefore, Committee felt that benefit of doubt may be given to the applicant firm and finlise this particular case based on the test report of Central Silk Technological Research Institute of Central Silk Board. For future cases, however, applicant firm is advised to request the Customs to get the wastage ascertained from their standard laboratories about the quantum of waste claimed by them. This decision will not be precedent for any other case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Silk Top Sliver = 2268.00	3693.970	Mulberry Silk Waste Struna	4819.00 Kgs.
	Kgs., Silk Noil Yarn =	Kgs.	containing Silk Top Sliver-2927	
	1425.970 Kgs.		Kgs. (including 29.06% wastage)	
			& Silk Noil Yarn-1892 Kgs.	
			(including 32.66% wastage)	
2.	Silk Top Sliver = 666,60	1142.310	Mulberry Silk Waste Struna	1486.500
	Kgs., Silk Noil Yarn =	Kgs.	containing Silk Top Sliver-857.45	Kgs.
	475.71 Kgs.		Kgs. (including 28.63% wastage)	
			& Silk Noil Yarn-629 Kgs.	
			(including 32.23% wastage)	
3.	Silk Top Sliver = 131.12	287.230	Mulberry Silk Waste Struna	418.00 Kgs.
	Kgs., Silk Noil Yarn =	Kgs.	containing Silk Top Sliver-	
	156.11 Kgs.		188.840 Kgs. (including 44.02%	
			wastage) & Silk Noil Yarn-	
			229.400 Kgs. (including 46.95%	
			wastage)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.630	M/s Grindwell Nortion Ltd. or M/s Grindwell Nortion	
	International Ltd., Bangalore	
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/499/AM-13/DES-V	
Ratification of input output norms in re	espect of Advance Authorization No.0710090486 dated	
30.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not furnished the following information in support of their proposal:

- Import items have been reflected in Kg. term, the export product should also in Kg. term. i)
- ii) Use of the export product, its manufacturing process and stage-wise wastage.
- iii) Technical literature of chemicals, suppliers' recipe to manufacture and sketch of the export product.
- iv) Justification for requirement of quantity of import item in each case.
- Samples of the export product. v)

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.01.2013.

(23)

Case No.631	M/s D Decor Exports, Mumbai
NC 37/AM-13, dt. 20.12.2012	Part File No.01/84/50/210/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310596364 dated	
12.10.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(24)

Case No.632	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/248/AM-10/DES-V
Ratification of input output norms in r	respect of Advance Authorization No.0310550693 dated
14.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

ſ	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
Γ	1.	Filter Bags (Assorted size -	6270.4 Kgs	Polyester Non-woven needle	6396.000 Kgs.
		Tailor Made), GSM-540		felt fabric, GSM-540	(including 2%
L					wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

<u>, , , , , , , , , , , , , , , , , , , </u>	
Case No.633	M/s Chelsea Mills, New Delhi
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/438/AM-13/DES-V
Ratification of input output norms in re	espect of Annual Advance Authorization No. 0510323823 dated
02.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 17.01.2013.

(26)

Case No.634	M/s Madhu India Deco Ltd., Lucknow
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/261/AM-13/DES-V
Enhancement of kraft paper wastage from 10.19% to 15.42% to 100% EOU Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 03.01.2013.

(27)

Case No.635	M/s Orient Craft Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/472/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No. 0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.01.2013.

(28)

1			
	Case No.636	M/s Orient Craft Ltd., Gurgaon	
	NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/474/AM-13/DES-V	
	Fixation of ad-hoc norms under Annual Advance Authorization No. 0510307324 dated 04.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.01.2013.

(29)

Case No.637	M/s Orient Craft Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/473/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No. 0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.01.2013.

(30)

Case No.638	The Wool Industry Export Promotion Council, Mumbai
NC 37/AM-13, dt. 20.12.2012	File No.01/84/162/486/AM-13/DES-V
Amendment of export item under SION J-44.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Wool Industry Export Promotion Council, Mumbai has requested for amendment of export item under SION J-44. The Wool Industry Export Promotion Council have stated that the export item shown under SION-44 as "Flax Fabric Dyed" and 'Flax' and 'Linen' are synonymous as is evident from internet extract. Further, the export members of Wool Industry Export Promotion Council are facing problems for taking advance authorization in the name of 'Linen Fabrics. Accordingly, the Committee after deliberations approved the following amendment in the export product under SION J-44:

"Flax/Linen woven fabric dyed."

(31)

Case No.639	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon	
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/188/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No. 0510332087 dated		
21.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the SION J-39 quoted by the applicant firm is from yarn to fabric and fabric to garment. In the instant case, samples garment is directly manufactured

from yarn. Therefore, the Committee did not find any justification to revise its earlier norms and decided to maintain status quo in this case.

(32)

Case No.640	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 37/AM-13, dt. 20.12.2012	File No.01/84/50/190/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510332416 dated	
23.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the SION J-39 quoted by the applicant firm is from yarn to fabric and fabric to garment. In the instant case, samples garment is directly manufactured from yarn. Therefore, the Committee did not find any justification to revise its earlier norms and decided to maintain status quo in this case.
